



भारतीय दूरसंचार विनियामक प्राधिकरण  
TELECOM REGULATORY AUTHORITY OF INDIA

महानगर दूरसंचार भवन, जवाहर लाल नेहरू मार्ग,  
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F.No.103-9/2014-NSL-II

Dated:24<sup>th</sup> November 2014

To

The Secretary  
Department of Telecommunications,  
Sanchar Bhawan,  
Ashok Road,  
New Delhi – 110 001

**Subject: Clarifications/reconsideration on the issues referred back by DoT on TRAI's Recommendations on 'Valuation and Reserve Price of Spectrum: Licenses expiring in 2015-16' dated 15<sup>th</sup> October 2014.**

**Ref: Letter No. L-14010/02/2014-NTG dated 14-11-2014.**

Through the above referred letter, DoT had referred back a number of TRAI's recommendations on 'Valuation and Reserve Price of Spectrum: Licenses expiring in 2015-16' dated 15<sup>th</sup> October 2014 with their comments for reconsiderations and clarifications in accordance with the provisions of section 11 of TRAI Act 1997, as amended in 2000.

2. The Authority, after due deliberations on the comments received from DoT, has finalized its response which is enclosed herewith.
3. In keeping with practice, a copy of this letter, along with the response, is being placed on the website of TRAI [www.trai.gov.in](http://www.trai.gov.in)

This letter issues with the approval of the Authority.

**Encl: As above**

  
(Sudhir Gupta)  
Secretary, TRAI